

He be pleased to state :

(a) whether the Hindustan Sambhar Salt Limited company is not producing any by-product of salt e.g. Sodium Sulphate etc.;

(b) whether the raw material used for the production of Sodium Sulphate is being sold to private sector as a result of which they are earning the profit; and

(c) whether the Government propose to utilise this raw material in the Hindustan Sambhar Salt Ltd. so that it may earn profit?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON) : (a) to (c) Sambhar Salt Limited a subsidiary of Hindustan Salt Ltd. is not producing any by-product of salt at Sambhar. Efforts have been recently launched to explore the possibility of utilisation of bitterns, currently discarded as waste after salt production, by selling a trial quantity to a private party.

Shifting of Head Office of Hindustan Sambhar Salt Ltd.

3155. SHRI RAM NARAIN BERWA : Will the PRIME MINISTER be pleased to state :

(a) whether the head office of the Hindustan Sambhar Salt Limited had been shifted to Sambhar Lake;

(b) whether Rajasthan High Court had held the decision of shifting of the office right; and

(c) if so, whether the Government propose to shift the said head office again to Sambhar Lake and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRI P. K. THUNGON) : (a) and (b) Orders for transfer of the Headquarters of Hindustan Salt Ltd., and its subsidiary — Sambhar Salt Ltd. from Jaipur to Sambhar were issued in January, 1990. Subsequently, on representations against the implementation of the orders, the matter became subjudice. In the meantime, the issue of transfer of Headquarters was reviewed by the Government and it was decided in March, 1991 to retain the Headquarters at Jaipur.

(c) No, Sir.

Hindustan Sambhar Salt Ltd.

3156. SHRI RAM NARAIN BERWA : Will the PRIME MINISTER be pleased to state :

(a) whether many complaints about irregularities and corruption being committed by the officers of Hindustan Sambhar Salt Ltd. have been received; and

(b) if so the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON) : (a) and (b) Some complaints have been received against the officials of Sambhar Salts Ltd. (a subsidiary of Hindustan Salts Ltd.) and these were handled by the Appropriate Authority as per rules.

(English)

Complaints regarding distribution of Palmolein through Super Bazar

3158. SHRI MADAN LAJ KHURANA : Will the PRIME MINISTER be pleased to state :

(a) the number of complaints received in the matter of distribution

of palmolein through Super Bazar and Kendriya Bhandar in Delhi during the current year so far.

(b) the action taken thereon :
and

(c) the steps taken to sell palmolein through all the outlets of Super Bazar and Kendriya Bhandar instead of restricting its sale from some selected branches only ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b) During the current year. Super Bazar. Delhi received two complaints in the matter of distribution of Palmolein. Legal action against the concerned staff has been initiated by the Super Bazar. Kendriya Bhandar received a number of complaints in regard to inadequate supply of palmolein.

(c) There is no restriction on sale of palmolein through all the outlets of these organisations. The allocation of imported Edible Oils under Public Distribution System has been reduced from the month of April 91 onwards. Keeping in view the specific needs of the Consumers of Delhi, an adhoc allocation of 500 Mts. in small packs was made. Thereafter due to non-availability of stocks with State Trading Corporation, no further allocation could be made. Due to the inadequate supply of palmolein, it was difficult for these organisations to sell it through all their outlets.

JCM Scheme

3159. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 1264 on March 4, 1991 and state :

(a) whether the Committee consisting official side and staff side members has since reviewed the functioning of the JCM scheme:

(b) if so, the details thereof: and

(c) if not, the steps taken to expedite the same.?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (Shrimati MARGARET AIVA): (a) Yes, Sir.

(b) and (c): A statement is attached.

STATEMENT

List of issues reviewed by the Committee and the recommendations on each issue

(1) *Time frame for settlement of an issue raised in the National/Departmental Council.*

Efforts should be made to give a decision in the same meeting and if it is not possible to do so, by the next meeting.

(2) *Admission of items in the agenda :*

The agenda should be finalised in consultation with the Secretary (Staff Side) and a few representatives of the Staff Side in the respective Councils. In the case of a disagreement regarding the admissibility of any item, the decision of the Chairman of the Council will be obtained. If the Staff Side desire so, the representatives of the Staff Side may discuss the matter of admissibility with the Chairman of the Council.

(3) *Interpretation of the JCM Scheme :*